

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**MADRAS BENCH, CHENNAI**

**Original Application No. 310/000121 of 2015**

Today, Monday the 1<sup>st</sup> Day of February, Two Thousand Sixteen

**CORAM:** HON'BLE SHRI K. ELANGO.....MEMBER(J)  
HON'BLE SHRI R. RAMANUJAM.... MEMBER (A)

G. Natarajan  
S/o. K. Govindasamy (late)  
194/2, Kanniyathalkoil Stop,  
C R Palayam (Post)  
Dharapuram  
Tirupur Dist.

.....**Applicant**

[by Advocate:M/s. A. Abdul Ajees]

**Vs**

Union of India Rep. by

1. The Secretary,  
Railway Board, Rail Bhavan,  
New Delhi;
2. The General Manager,  
Southern Railway, Park Town,  
Chennai- 600 003;
3. The Senior Divisional Personnel Officer,  
Southern Railway, Madurai Division,  
Madurai- 625 016;
4. The Senior Divisional Finance Manager,  
Southern Railway, Madurai Division,  
Madurai- 625 016.

.....**Respondents**

[by Advocate: Mr. G. Nanmaran]

**O R D E R (Oral)**

**Per: R. Ramanujam, M(A):-**

Counsel for the applicant produces copy of the Punjab and Haryana High Court Judgment dated 18.12.2015 in CWP-3423-2014 and other connected cases and submits that the applicant would be satisfied if the respondents are directed to consider his representation in the light of this judgment.

2. Counsel for the respondents states that he had filed an additional reply to the rejoinder which had been returned to him for want of leave.

3. In the light of the submissions made by learned counsel for the applicant we deem it appropriate to permit the applicant to file a fresh representation to the respondents along with copy of the said order of the Punjab & Haryana High Court within a period of two weeks. Upon receipt of such representation, the respondents shall consider the matter keeping in view the orders of the Punjab & Haryana High Court and pass an appropriate speaking order within a period of four weeks thereafter.

4. The O.A. is disposed of accordingly. There shall be no order as to costs.